

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

**CV CrI.M.P. No.04/2021**

Karthi, 32/2021  
S/o. Muruganatham

.. Petitioner/Accused

/vs/

State through  
Inspector of Police, Dindigul DCB PS.  
Cr. No.04/2020

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.V.PA.Vendan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. Petitioner/accused prays to enlarge him on bail for the offence punishable U/S. 420, 466, 468, 471 IPC in Cr. No.4/2020 of respondent police. The occurrence took place between 25.9.2015 to 16.10.2017 and the Accused was remanded on 22.4.2021.

The learned counsel for the petitioner/accused stated that the petitioner has not committed any offence as alleged, that in fact, the defacto complainant maintain enmity towards the petitioner/accused and in that motive he intentionally lodged this false complaint against him, that the petitioner has no previous case, that the petitioner has permanent abode and there is no chance for absconding, that the petitioner was remanded on 22.4.2021 and they are in custody for the past 28 days.

The learned Public Prosecutor for the State has vehemently raised objection for bail by stating that the accused illegally obtained Rs.43 lakhs and odd amount from the defacto complainant by giving false promise that he would get bail order from the Principal District Court and thereby he fabricated bail order of the Principal District Court, Dindigul by impersonating the signature of the Principal District Judge, Dindigul. committed theft of cash Rs.1,50,000/- from the defacto complainant, hence the case.

.2.

Online submission of either side heard. Records perused. The case of the prosecution was that the petitioner/accused has illegally obtained Rs.43 lakhs and odd amount from the defacto complainant by giving false promise that he would get bail order from the Principal District Court and thereby he fabricated bail order of the Principal District Court, Dindigul by impersonating the signature of the Principal District Judge, Dindigul. In fact, this FIR was registered only on the basis of the complaint lodged by the staff of the Principal District Court, Dindigul. The learned Public Prosecutor stated that the accused is a habitual offender and some other cases are pending against him, hence the petition may be dismissed. Considering the gravity and seriousness of the charges levelled against the petitioner/accused and on considering the serious objection raised by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court not inclines to grant bail to the petitioner/accused. Hence, the petition is dismissed.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
“<https://districts.ecourts.gov.in/case status/case number>”

**Copy to**

The Judicial Magistrate No.II, Dindigul  
The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul DCB PS., To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.V.PA.Vendan, Advocate  
for the petitioner.